

दूसरे सवाल न उठायेँ । लेकिन माननीय मंत्री बिज़नेस के बारे में न कहकर दूसरी बातें कह रहे हैं ।

MR. SPEAKER: That matter about the business of the House is finished.

SHRI RAGHU RAMAIAH: I will not read. My information is, Mr. Sidhartha Shankar Ray has been brought into this case because of his knowledge and not because of any political patronage. (*Interruptions*).

MR. SPEAKER: He has got the right to reply.

SHRI RAGHU RAMAIAH: Although he is entitled to a fee, he says he has not taken a single pie in this case.

SHRI SAMAR GUHA: That is not true.

MR. SPEAKER: He should remember that I have to deal with many such cases.

श्री समर गुहः अध्यक्ष महोदय, मेरी आपसे प्रार्थना यह है कि अगर कोई व्यक्ति इस हाऊस के किसी सदस्य को थ्रोटन करता है, तो अगर आप उसको प्रोटेक्शन नहीं देंगे, तो कौन देगा ?

MR. SPEAKER: I cannot give him a general licence to say anything he likes against anybody.

13.36 hrs.

PERSONAL EXPLANATION

SHRI SANT BUX SINGH (Fatehpur): The Minister of State for Works and Housing informed the Lok Sabha on 23rd November that I was in arrears of rent. This statement has appeared in several newspapers and created an erroneous impression. I am not in arrears of a single pie for any of the accommodation I occupy, and I have never received a bill which I have not paid immediately. It is very wrong for a Minister to publicise lists of this kind without even checking from the Members concerned. A statement of this outside the precincts of this House would have been deemed defama-

tory. I would ask the hon. Minister to verify from his department whether any bill presented to me has remained unpaid, and I categorically state that I have received no bills for payment of any outstanding dues.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): In the case of Shri Sant Bux Singh, M.P., the bills for the recovery of rent are sent by the Directorate of Estates to the Pay and Accounts Officer, Lok Sabha Secretariat for recovery from his salary bills. The rent accounts of the Directorate of Estates showed a sum of Rs. 1,748.58 paise as outstanding against him for some months of the years 1967-68 and 1969-70. The bills for these months were sent to the Pay and Accounts Officer, Lok Sabha Secretariat, but intimation of recovery probably had not reached the Directorate. As such, the amounts were shown as outstanding against Shri Singh.

After Shri Singh raised this matter, following the reply to the Parliament question, the matter was examined in detail afresh, in consultation with the Pay and Accounts Officer, Lok Sabha. It is found that all the payments due had in fact been made by Shri Singh at various times during the years 1967-68, 1968-69, 1969-70 and 1970-71. I regret that embarrassment has been caused to the hon. Member.

SHRI HARDAYAL DEVGUN (East Delhi): Sir, what about the extension of the session ?

MR. SPEAKER: I do not think there will be any, because Government say they will adjust the business during the available time.

SHRI S. M. BANERJEE (Kanpur): Sir, have you taken any decision about the **

SHRI RANGA (Srikulam): Why should it be mentioned in this fashion ?

SHRI S. M. BANERJEE: He mentions such things every day. . . (*Interruptions*).

SHRI BAL RAJ MADHOK (South Delhi): Sir, such statements should not be allowed to be made here. They should be expunged.

**Expunged as ordered by the Chair.